

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-30-2020****AND****LD-VC-OCW-41-2020**

M/s. Swapna Developers

... Petitioners

Versus

South Goa Planning & Development
Authority & Anr.

... Respondents

Shri Y.V. Nadkarni, Advocate for the Petitioners - absent.

Shri A. Govekar, Advocate for Respondent No.1.

Shri Nigel Da Costa Frias, Advocate for the Intervenors.

Coram:- DAMA SESHADRI NAIDU, J.**Date:- 17th July 2020****P.C. :**

None appears for the petitioners. It seems the petitioners' counsel has communicated with the Registry that he would be unable to attend the Court because of the strict lockdown today.

2. The learned counsel for the first respondent wants to file reply in the matter today. He may file it before the Registry. However, Shri Nigel Da Cota Frias, the learned counsel for the intervenors, informs me that his clients have filed an intervening application, as the whole issue has arisen out of their complaint. He has also pointed out that in the earlier round of litigation, this Court allowed them to be the parties.

3. At any rate, as the petitioners are not represented today, post the matter on 10.08.2020.

DAMA SESHADRI NAIDU, J.

NH